CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.330 OF 2018

Date Of Decision: - 15th February, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A). RAVINDER KAUR, MEMBER (J).

Tushar Vilasrao Sawarkar,

Aged 37 years,
Working as Post Master Grade-II,
O/o. Konkan Bhavan, PO
CBD Belapur, Navi Mumbai 400614.
R/a: Flat No.A602,
Mahaveer Mannat Plot No.168,
Sector 9, Ulwe Node, Ulwe
Navi Mumbai 410206.Applicant
(Applicant by Advocate Ms. Priyanka Mehndiratta)

Versus

1. The Union of India,
Through The chief Postmaster General,
Department of Posts,
Maharashtra Circle, GPO
Mumbai 400001.

2. The Senior Superintendent of Post Offices
Navi Mumbai Division,
Panvel 410206.Respondents
(Respondents by Advocate Shri. V.S. Masurkar)

ORDER (ORAL)

PER:- R. VIJAYKUMAR, MEMBER (A).

- 1. Heard Ms. Pradnya Jadhav, learned proxy counsel appeared Ms. Priyanka Mehndiratta, learned counsel for applicant and Shri. V.S. Masurkar, learned counsel for respondents.
- 2. The learned proxy counsel for applicant states that

she has received instructions from the legal heirs of the applicant who has since expired that they do not want to continue further proceedings in the matter. The learned counsel for respondents confirms that all the benefits have been received by the deceased government employee who was applicant in this OA. The learned counsel for applicant who appear for the legal heirs in this case has confirmed the same and accordingly, the said OA is dismissed without any order as to costs. MA No. 415/2018 for taking legal heirs on record is also closed.

(Ravinder Kaur) Member (J)

srp

(R. Vijaykumar) Member (A)

1

mysmy.